

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).2113/2011

(Arising out of impugned final judgment and order dated 27-09-2010 in CMWP No.7335/1987 passed by the High Court Of Judicature At Allahabad)

SMT JAI SHREE DEVI (DEAD) THROUGH LRS. & ORS. Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS. Respondent(s)

Date : 31-07-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s)

Ms. Pratiksha Chaturvedi, Adv.
Ms. Sharmila Upadhyay, AOR

For Respondent(s)

Mr. Tanmaya Agarwal, AOR
Mr. Nipun Goel, Adv.
Mr. Wrick Chatterjee, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for the petitioners seeking adjournment, four weeks' time, as a last opportunity, is granted.

List after four weeks.

(ARJUN BISHT)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER